ITEM NO.30 Court 1 (Video Conferencing) SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(Criminal) No.426/2021

IN RE VIOLENCE IN LAKHIMPUR KHERI (UP) LEADING TO LOSS OF LIFE

(LETTER PETITION BY MR. SHIV KUMAR TRIPATHI, ADVOCATE)

[TO BE TAKEN UP AS FIRST ITEM])

Date: 20-10-2021 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

By Courts Motion

For State of UP Mr. Harish Salve, Sr. Adv.

Ms. Garima Prashad, AAG, UP

Ms. Ruchira Goel, AOR

Mr. Shantanu Singh, Adv.

Mr. Parth Yadav, Adv.

Mr. Akshay Chaudhary, Adv.

For Intervenor(s) Mr. Harshvir Pratap Sharma, Sr. Adv.

Ms. Astha Tyagi, AOR

Mr. Dinesh Chander Trehan, Adv.

Mr. Vyom Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
ORDER

The Court is convened through Video Conferencing.

Heard Mr. Harish Salve, learned Senior counsel and Ms. Garima Prashad, learned Additional Advocate General appearing for the State of U.P.

A Status Report is filed by the State of U.P. in the Court today, which is taken on record.

We have perused the said Status Report.

Learned Senior counsel submits that the State requires some more time to record the Statements of victims/witnesses under Section 164 of the Code of Criminal Procedure, 1973 and also for providing further information regarding the incident as the investigation is still going on.

As prayed, list the matter on Tuesday, the 26th October, 2021.

Learned Senior counsel for the State is directed to send the Status Report in advance.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)